## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.100/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2017

NAME OF THE PARTIES: Smt. Vatsalabai Shinde

V/s.

M/s. Inventa Electro Systems (Nasik) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

5. D. G. Dhanure Advocate for Res post rollinoit

P. P. Potty

Advocate

For Petitioner 20/1/17

## <u>ORDER</u> <u>T.C.P. No. 100/397-398)/CLB/MB/MAH/2014</u>

- 1. The Learned Representatives of both the sides are present.
- 2. A letter from the side of the Petitioner addressed to the Learned Advocate of the Respondent is placed asking for inspection of certain documents so that a Rejoinder can be filed.
- 3. However, after some discussion the respondents are directed to file the documents as enlisted in the said letter. The documents in Original are directed to be filed before the NCLT Bench Officer on or before 17.02.2017.
- 4. On the other hand the Respondent is also placing on record a list of the documents in original to be inspected in possession of the Petitioner.
- 5. However, the Petitioner is directed to file all the original Share Certificates enlisted in the said letter of respondents and to place the originals before the Bench Officer NCLT on or before 17.02.2017.

- 6. Side by side the Learned Representative of the Petitioner is hereby directed to file Rejoinder on the basis of the reply filed by the Respondent, naturally after considering the photocopy of the annexures filed thereto. Rejoinder now shall be filed on or before 17.02.2017, a copy in advance to the other side.
- 7. Let this matter be enlisted for hearing on **28**<sup>th</sup> **of February**, **2017**. Date is duly communicated to both the sides.

M. K. SHRAWAT

Dated: 20.01.2017.

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MEMBER (JUDICIAL).